

(a) whether there are sharp differences between the Government and the State Government over the determination of the families living below the poverty line for the eligibility purpose for availing the benefits of the targeted revised PDS scheme;

(b) if so, the details thereof; and

(c) the steps taken by the Government to resolve the differences to extend the benefits of the TRPDS scheme to the persons living below the poverty line ?

THE MINISTER OF FOOD AND MINISTER OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI DEVENDRA PRASAD YADAV) : (a) No, Sir.

(b) and (c) Does not arise.

SPG Security

544. SHRI BRIJ BHUSHAN TIWARI : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the lady VVIPs enjoying SPG protection will continue to get such protection even after marriage;

(b) if so, the reasons therefor; and

(c) the steps propose to be taken to stop avoidable expenditure involved in such unnecessary coverage/protection ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) : (a) to (c) As per provisions of the SPG Act, as amended, SPG is responsible for providing 'proximate security' to the Prime Minister and the members of his immediate family as also the former Prime Ministers and members of their immediate families for a period of 10 years from the date of demission of their offices. The immediate family members include wife, husband, children and parents. Therefore the lady VIPs enjoying SPG protection will continue to get such protection even after marriage. There is no proposal to make any amendment in the SPG Act at present.

Fertilizer Pricing Policy

545. DR. KRUPASINDHU BHOI :
SHRI R. SAMBASIVA RAO :

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether the Union Government have constituted a high-powered Fertilizer Pricing Policy Review Committee to find an alternative mechanism to the existing Retention Pricing Scheme;

(b) if so, the details thereof;

(c) the terms of reference of the Committee;

(d) whether the recommendations relating to fertilizer pricing made by the Joint Parliamentary Committee are also to be reviewed by the said Committee.

(e) if not, the reasons therefor; and

(f) the time by which the Committee is likely to submit its report ?

THE MINISTER OF STATE OF THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SIS RAM OLA) : (a) Yes, Sir. A High Power Fertilizer Pricing Policy Review Committee has been constituted on 28.1.97 to review the existing system of subsidization of urea and suggest a rational, broad based, scientific and transparent methodology.

(b) and (c) The composition and terms of reference of the Committee are as follows :

COMPOSITION OF THE COMMITTEE

- | | | |
|----|--|----------|
| 1. | Prof. C.H. Hanumantha Rao,
Former Member, Planning
Commission | Chairman |
| 2. | Prof. G.S. Bhalla, | |
| 3. | Sh. P.B. Krishnaswamy
Former Secretary, D/o Fertilizers | Member |
| 4. | Chairman, Bureau of Industrial
Costs and Prices (BICP) (ex-officio) | Member |
| 5. | Sh. O.N. Kapur
Chairman-cum-Managing Director
Project and Development India
Ltd. (PDIL) | Member |
| 6. | Smt. Kanta Ahuja
Economist, Jaipur | Member |
| 7. | Executive Director
Fertilizer industry Coordination
Committee (FICC) (Ex-officio
Secretary) | |

TERMS OF REFERENCE OF THE COMMITTEE

- (i) To review the working of the Retention Price Scheme (RPS) for fertilizers and to make suggestions for correcting the deficiencies of the system, keeping in view the broad objectives of economic reform.
- (ii) To review the adequacy or otherwise of incentives to the industry. Issues relating to reasonableness of return on networth, norms of capacity utilization, depreciation etc.
- (iii) To suggest appropriate capital norms and debt equity ratio in respect of new fertilizer projects.
- (iv) To review the input pricing policy and its impact on the RPS.